

**COURT-I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)**

**IA NO. 1835 OF 2019 IN  
DFR NO. 2326 OF 2019**

**Dated: 15<sup>th</sup> October, 2019**

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson  
Hon'ble Mr. Ravindra Kumar Verma, Technical Member**

**In the matter of:**

**Malana Power Company Limited**

**.... Appellant(s)**

**Versus**

**Himachal Pradesh State Electricity Regulatory Commission  
& Ors.**

**.... Respondent(s)**

Counsel for the Appellant(s) : Mr. Basava Prabhu S. Patil, Sr. Adv.  
Mr. Geet Ahuja  
Dr. Seema Jain  
Mr. Vimlesh Kumar  
Mr. Sumit Garg (Rep.)  
Ms. Kakoli Sengupta (Rep.)  
Mr. Sanjay Sarma (Rep.)

Counsel for the Respondent(s) :

**ORDER**

**(IA No. 1835 of 2019 – for urgent listing)**

Heard.

For the reasons stated in this application, the IA is allowed.

Application stands disposed of.

List the matter on **22.10.2019** subject to curing the defects.

**(Ravindra Kumar Verma)  
Technical Member**

**(Justice Manjula Chellur)  
Chairperson**